



**KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
ELEVENTH SESSION
THE KARNATAKA CERTAIN INAMS ABOLITION AND CERTAIN OTHER LAW
(AMENDMENT) BILL, 2021
(LA Bill No. 43 of 2021)**

A Bill further to amend the Karnataka Certain Inams Abolition Act, 1977 and the Karnataka (Sandur Area) Inams Abolition Act, 1976.

Whereas it is expedient further to amend the Karnataka Certain Inams Abolition Act, 1977 (Karnataka Act 10 of 1978) and the Karnataka (Sandur Area) Inams Abolition Act, 1976 (Karnataka Act 54 of 1976), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy Second year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Certain Inams Abolition and Certain Other Law (Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of Karnataka Act 10 of 1978.- In section 11 of the Karnataka Certain Inams Abolition Act, 1977 (Karnataka Act 10 of 1978) in sub-section (1) and in the proviso there under, for the words, figures and letters "on or before 31st day of March, 1991" the words, figures and brackets "within one year from the date of commencement of the Karnataka Certain Inams Abolition and Certain Other Law (Amendment) Act, 2021." shall be substituted.

3. Amendment of Karnataka Act 54 of 1976.- In section 10 of the Karnataka (Sandur Area) Inams Abolition Act, 1976 (Karnataka Act 54 of 1976), for the words, figures and letters "on or before 31st day of March, 1991" the words, figures and brackets "within one year from the date of commencement of the Karnataka Certain Inams Abolition and Certain Other Law (Amendment) Act, 2021." shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Certain Inams Abolition Act, 1977 (Karnataka Act 10 of 1978) and the Karnataka (Sandur Area) Inams Abolition Act, 1976 (Karnataka Act 54 of 1976), to provide for extension of time for filing an application for registration as an occupant under the said Acts.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

R. ASHOKA

Minister for Revenue

M.K. VISHALAKSHI

Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE**Extract from the Karnataka Certain Inams Abolition Act, 1977 (Karnataka Act 10 of 1978)****XXX****XXX****XXX**

11. Procedure for registration as an occupant.-(1) Every person entitled to be registered as an occupant under this Act shall make an application to the Tribunal constituted under the Karnataka Land Reforms Act, 1961 on or before 31st day of March, 1991. Such application shall be disposed of by the Tribunal as if it is an application made under the said Act:

Provided that where the inam is an enfranchised inam, such application by the inamdar including holder of minor inam shall be made to the Tahsildar on or before 31st day of March, 1991. The application shall be decided by the Tahsildar after issuing individual notices to the concerned inamdars and after such verification and enquiry held in such manner as may be prescribed.

XXX**XXX****XXX****Extract from the Karnataka (Sandur Area) Inams Abolition Act, 1976. (Karnataka Act 54 of 1976)****XXX****XXX****XXX**

10. Procedure for registration as an occupant.- (1) Every person entitled to be registered as an occupant under section 4 shall make an application to the Tribunal constituted under the Karnataka Land Reforms Act, 1961, on or before 31st day of March, 1991. Such application shall be disposed of by the Tribunal as if it is an application made under the said Act.

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